

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 232 of 2000

Wednesday, this the 15th day of March, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. R. Koppan,  
Retired Driver, Southern Railway,  
Kakkaran Kunnath House,  
Kakkani Engineering College PO. ....Applicant

By Advocate Mr. Parthasarathy

Versus

1. Union of India represented by  
Secretary to Government of India,  
Ministry of Railways, New Delhi.

2. The Railway Board represented by  
its Chairman, Rail Bhavan,  
New Delhi.

3. The General Manager,  
Southern Railway, Madras.

4. The Divisional Accounts Officer,  
Southern Railway, Palghat. ...Respondents

The application having been heard on 15th March, 2000,  
the Tribunal on the same day delivered the following:

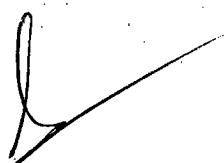
O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A6 and A7 and to direct  
the respondents to pay pension to him at the enhanced rate of  
Rs.5008/- per month as already granted as per A4.

2. When the OA was taken up, the learned counsel appearing  
for the applicant submitted that it is suffice to permit the  
applicant to submit a representation to the 4th respondent for  
redressal of the grievance of the applicant and to direct the

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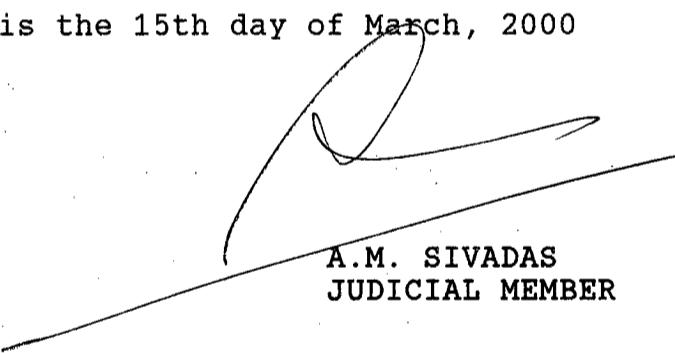
4th respondent to consider the same and pass appropriate orders and also to keep in abeyance A6 and A7 till the disposal of the representation.

3. Counsel appearing for the respondents is absent.

4. Accordingly, the applicant is permitted to submit a representation to the 4th respondent within three weeks from today. If such a representation is received, the 4th respondent shall consider the same and pass appropriate orders within two months from the date of receipt of the representation. A6 and A7, the impugned orders, shall be kept in abeyance till the disposal of the representation.

5. The original application is disposed of as above. No costs.

Wednesday, this the 15th day of March, 2000

  
A.M. SIVADAS  
JUDICIAL MEMBER

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List of Annexures referred to in this Order:

1. Annexure A4 - True copy of the communication from Postmaster, Olavakkot dated 4-12-98 to the Sub Postmaster.
2. Annexure A6 - True copy of the communication of the Divisional Accounts Officer revising the applicant's pension dated 7-10-99.
3. Annexure A7 - True copy of the order of the Divisional Accounts Officer directing the Postmaster, Olavakkot to recover overpaid pension dated 11-2-2000.